

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-9 (ND)/2013

In the matter of :

Shri Lokesh Anand

Vs.

On-Dot Courier and Cargo Ltd. & Ors.

..PETITIONER

.. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 12.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /Appellant : -

For the Respondent/Corporate Debtor : Ms. Suman Dovare, Advocate
Ms. Vasudha Sen, Advocate
Ms. Sreenita, Advocate
Mr. Deepak Sharma, Advocate

ORDER

Learned Counsel for the parties are present. In view of the non-sitting of the Hon'ble Principal Bench, the matter being part heard is adjourned to 14.11.2017 and to be placed before the Hon'ble Principal Bench.

List on 14.11.2017.

— Sd —
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— Sd — (R. VARADHARAJAN)
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.10.2017